

ITEM NO.25

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20300/2021

(Arising out of impugned final judgment and order dated 09-09-2021 in LPA No. 581/2019 passed by the High Court of Delhi at New Delhi)

RAHUL SONI &amp; ORS.

Petitioner(s)

VERSUS

MEDICAL COUNCIL OF INDIA &amp; ORS.

Respondent(s)

(List the Special Leave Petition on 17 October 2022, immediately after fresh matters.

(WITH IA No. 161290/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 54660/2022 - EXEMPTION FROM FILING O.T. IA No. 161292/2021 - EXEMPTION FROM FILING O.T. IA No. 54657/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No.165240/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-10-2022 These matters were called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Neeraj Kishan Kaul, Sr. Adv.  
Ms. Ira Mahajan, Adv.  
Mr. Mrigank Prabhakar, AOR

Mr. G. Sivabalamurugan, AOR

For Respondent(s) Mr. Gaurav Sharma, AOR  
Mr. dhawal Mohan, Adv.  
Mr. Prateek Bhatia, Adv.  
Ms. Mitushi Goyal, Adv.

Mr. Saurabh Mishra, AAG  
Ms. Arushi Singh, Adv.  
Mr. Sunny Choudhary, AOR

Mr. Dhruv Mehta, Sr. Adv.  
Mr. Sriram P., AOR

Mr. Parthasaraty, Adv.  
Mr. M.S. Vishnu shankar, Adv.  
Ms. Athira Nair, Adv.  
Mr. Sreenath S., Adv.  
Ms. Prerna Robin, adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**